

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 9194- JK (LD) of 2025
DATED: - 31 - 07 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

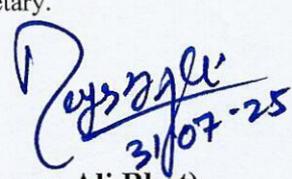
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 31.07.2025

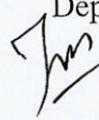
No:-LAW-OIC/07/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 9194- JK (LD) of 2025 dated 31.07.2025.

S No.	Title of the Case	OIC
1	FIR No. 87/2012 of P/S Chenani U/Ss 8/15 NDPS Act titled State now UT of J&K Vs Ujagar Ram.	Sh. Sukhvir Singh, Dy. SP Chenani
2	WP(C) No. 2865/2024 titled M/S Kashmir Protective Security Services Vs. UT of J&K and ors.	Dr. Syed Faheem Ahmad Bihaqi (JKAS) Additional Deputy Commissioner, Ganderbal
3	OA No. 421/2025 titled Bilal Ahmad Bhat Vs. UT of J&K and others.	Mr. Bashir Ahmad Wagay (Dy.SP, EXK-931982) of IRP-11th Bn
4	HCP No. 139/2024 titled Abdul Gafoor Vs. UT of J&K and others.	Mr. Sidharath Dhiman, Additional Secretary to the Government
5	WP(CrI) No. 07/2025 titled Barkat Ali & Ors. Vs. Union Territory of J&K and Ors	Sh. Veerinder Kumar Bhat, Superintendent, Central Jail Kot Bhalwal, Jammu
6	OA No. 22/2024 titled Shakti Sharma & ors. VS UT of J&K & others.	Mr. Nazir Ahmad Yatoo ADO PHQ
7	OA No. 334/2025 titled Ram Lal and others Vs. Union Territory of J&K & others	Sh. Sanjay Nagri, Account Officer,
8	OA No. 386/2024 titled Mohit Singh Bhau UT of J&K and Ors	Shri Kuljit Singh DYSP UAPA Cell PHQ
9	FIR No. 11/2014 of P/S Dharamkund U/S 302 RPC titled State of J&K through SHO P/S Dharamkund Vs Babar Ali.	Sh. Kuldeep Raj, DySP, SDPO Gool
10	FIR No. 105/2025 of P/S Katra U/S 8/21/22 NDPS Act & 4/25 Arms Act titled Pawan Singh Vs UT of J&K through SHO P/S Katra	Dr. Bhishm Dubey, SDPO Katra

